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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A. No. 1448 of 1997

Date of Decision:
5th November 1997.

BETWEEN:

D.S.N. Reddy

.. Applicant

AND

1. The Union of India, rep. by the General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. Divisional Railway Manager, South Central Railway, Secunderabad.
3. Sr. Divisional Personnel Officer, % the Divisional Railway Manager, South Central Railway, Vijayawada.
4. Sr. Divisional Mechanical Engineer, South Central Railway, Vijayawada.

.. Respondents

Counsel for the applicant: Mr. Siva

Counsel for the Respondents: Mr. V. Rajeswar Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

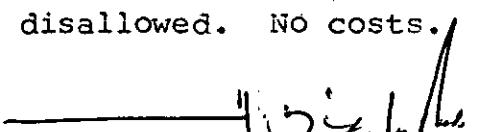
Heard Mr. Siva for the applicant and Mr. V. Rajeswar Rao for the Respondents.

who

The applicant has been working in the present station for over 26 years has now been transferred and posted in the same capacity to Narsapur. The impugned order is challenged on the several grounds, ^{are} None of which found convincing. ^{can}

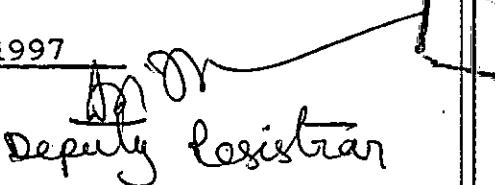
There is no ground on which this court/interfere on behalf of the applicant.

The O.A. is therefore disallowed. No costs.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 5th November, 1997

KSM


Deputy Registrar

O.A.1448/97.

To

1. The General Manager, Union of India,
SC Rly, Railnilayam, Secunderabad.
2. The Divisional Railway Manager, SC Rly,
Secunderabad.
3. The Sr. Divisional Personnel Officer,
O/o The Divisional Railway Manager,
SC Rly, Vijayawada.
4. The Divisional Mechanical Engineer,
SC Rly, Vijayawada.
5. One copy to Mr. Siva, Advocate, CAT.Hyd.
6. One copy to Mr. V.Rajeswar Rao, SC for Rlys, CAT.Hyd.
7. One copy to HHRP.M.(A) CAT.Hyd
8. One copy to D.R.(A) CAT.Hyd.
9. One special copy.

pvm.

1 Court,

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:-

5/11/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A.No..

in

C.A.No. 1448/97

T.A.No.

(W.P.)

Admitted and interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

प्रेषण/DESPATCH

17 NOV 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH